# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO.170/00010/2017

IN

ORIGINAL APPLICATION NO.170/000767/2015

DATED THIS THE  $17^{\text{TH}}$  DAY OF JULY, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

T.C. Gupta, S/o Shri Gyan Chand Gupta, Aged about 62 years, R/o S-77, Golden Enclave, Old Airport Road, Bangalore – 560 017. Retired Joint Commissioner of

Income Tax, Bangalore. .....Petitioner

....Respondents

(By Party-in-person)

Vs.

- Shri Ashok Lavasa,
   Finance Secretary,
   Ministry of Finance,
   Department of Revenue,
   Government of India,
   New Delhi 110 001.
- 2. Ms. Nutan Wodeyar, Pr. Chief Commissioner of Income Tax, Karnataka & Goa, Bangalore – 560 001.

(By Shri V. N. Holla, Senior Panel Counsel)

#### ORDER (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Shri T.C. Gupta, party-in-person, seeks to withdraw the petition. Allowed.

Therefore, CP is dismissed. Notices are discharged. No order as to costs.

### CP.No.170/00010/2017/CAT/BANGALORE

(DINESH SHARMA)

MEMBER (A)

MEMBER (J)

(DR.K.B.SURESH)

/ksk/

## Annexures referred to by the applicant in CP No. 170/00010/2017

Annexure C1 Copy of order dated 24.06.2016

Annexure C2 Copy of representation dated 19.12.2016

### **Annexures with reply statement**

<u>Nil</u>

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